IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 9
115/241/PB/2018

IN THE MATTER OF:
Pradeep Khatar .... Petitioner/Applicant
v.
Techno Easycrete Pvt. Ltd &Ors .... Respondent

Order Under Section U/s. 241

Order delivered on 16.03.2023

CORAM:
JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:
For the Petitioner : Ms. Shweta Khatar D/o Petitioner
For the Respondent : Mr. Rajesh Kumar, Adv for R-1 to 3, Mr. Anand Ranjan, Adv. for R-4

ORDER

CA-341/2018&CA-377/2019

Petitioner is represented through his daughter Ms. Shweta Khatar who states that the earlier counsel Mr. Himanshu Bhushan has recused from the case and she has engaged new counsels Mr. Aneesh Renganathan and Swadha Gupta and they will be filing their Vakalatnama shortly. Mr. Rajesh Kumar, Ld. Counsel appeared for R1 to R-3 and Mr. Anand Ranjan, Ld. Counsel appeared for R-4. Petitioner is given last opportunity to engage a new counsel and argue the matter. A list of dates and events should be submitted within two week from today. List the matter for further hearing on 11.05.2023.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

16.03.2023
Lalit